

Heard Shri K.B. Talreja, Counsel for applicant and Shri S.C. Dhawan, Counsel for respondents.

As the Counsel for applicant admits that the order stands complied with, we do not consider it necessary to proceed with the matter specially when before filing of the Contempt Petition part of the order ~~is~~ ^{cc} stand complied with.

Notice issued to contemner-respondent is discharged and contempt proceedings are dropped.

Let the case be listed on 7.6.2002 to enable the Counsel for respondents to have instructions from the department in respect of this matter. In case the order is not complied with ^{then} an affidavit is to be filed to that effect.

Chairman
(Smt. Shanta Shastray)
Member (A).

B. Dikshit
(Birendra Dikshit)
Vice Chairman.

H.